

HIGH COURT OF MANIPUR

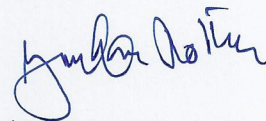
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CORRIGENDUM

Imphal the 21st December, 2016

No. HCM/E-43/2016Estt./Pt.-I: In continuation of this High Court's earlier notification of dated 8th December 2016, inviting bids for procurement (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE and EXTRA MONITOR, (II) Network PRINTERS and (III) Information KIOSK under Phase-II of eCourts Project, the following correction has been made to the RFP.

The successful bidder has to supply and install the Hardware items within 60(sixty) days from the award of contract, instead of 30(thirty) days. Penalty for delay remains unchanged as mentioned in the tender document.



(Yumkham Rother)

CPC/Joint Registrar(Judl. & Bench)

Imphal the 21st December, 2016

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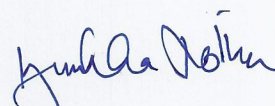
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CORRIGENDUM

Imphal the 21st December, 2016

No. HCM/E-43/2016Estt./Pt.-I: In continuation of this High Court's earlier notification of dated 8th December 2016, inviting bids for procurement of (I) DUPLEX LASER PRINTER WITH ETHERNET PORT and (II) MFD NETWORK LASER PRINTER under Phase-II of eCourts Project, the following corrections have been made to the RFP.

Sl. No.	Section Changed	Affected Changes
1 (Page 15 of Tender Document)	Ref Number: HCM/E-9/2016 dated: 07/12/2016.	Ref Number: HCM/E- 43/2016Estt./Pt.-I/Vol.-II dated: 08/12/2016.
2 (Page 23 of Tender Document)	7. ESCALATION MATRIX including service representative at every district head quarters is to be provided by the vendor.	7. ESCALATION MATRIX including service representative at Imphal is to be provided by the vendor.



(Yumkham Rother)

CPC/Joint Registrar(Judl. & Bench)
Imphal the 21st December, 2016